

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos. 122/2017, 123/2017 & 124/2017  
IN  
CP (IB) NO. 37/Chd/Pb/2017**

**Under Section 9 of IBC, 2016**

**In the matter of :**

Hero Steels Limited having its registered office at  
E-1, Qutab Hotel Complex, Shaheed Jeet Singh  
Marg, New Delhi-110016. ....Petitioner/Operational Creditor.

Versus.

Rolex Cycles Private Limited having its  
Registered office at 726, Industrial Area-B,  
Ludhiana (Punjab)-141003. ....Respondent/Corporate Debtor.

Present: Mr. G.S. Sarin, Practising Company Secretary for petitioner/  
Operational Creditor.  
Mr. P.D. Sharma, Practising Company Secretary for Interim  
Resolution Professional.  
Mr. Aashish Bansal, Advocates for the Intervener Mr. Ashwini  
Kumar Prabhakar, Director of Rolex Cycles Pvt. Ltd.

Authorised Representative of the petitioner has filed some more documents  
along with fresh affidavit of the applicant in support of CA No. 122/2017, copy of which has  
been supplied to the learned counsel for the respondent. It is submitted that fresh affidavit  
has been filed because the earlier on 29.08.2017 when some documents were filed, the  
duly attested affidavit of the applicant was not placed on record. Further arguments heard  
in view of the additional documents.

List the matter on 08.09.2017 for further orders.

-Sd-  
(Justice R.P.Nagrath)  
Member (Judicial)

September 07, 2017  
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